

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CC No. 278/19

CBI Vs. A. K. Rajput & Ors.

01.09.2020

Present: Dr. Jyotsna Sharma, Ld. PP for CBI.
Shri Puneet Ahluwalia, Ld. Counsel for A-1 to A-4.
Sh. Naresh C. Sharma, Ld. counsel for A5 & A6.
Accused persons namely **A.K. Rajput, Narender Wadhwa, Ashok Kumar Purswani, Col. R.K. Singh** and **Ashok Manchanda** have also joined through Video Conference.

Present proceedings have been taken up through Video Conference which has been hosted by Court Reader Sh. Virender Yadav.

Despite directions on the last date of hearing, the e-challan has not been filed leaving the Court with no option but to physically peruse the files.

After physically scanning the case record, this court feels that certain important clarifications are required from the investigating officer for which purpose his presence is required.

Since partial functioning of the courts has now been permitted by the Hon'ble High Court of Delhi, the IO be summoned for 22.9.2020.

The Ld. PP for CBI submits that IO/Insp. Shitanshu Sharma has been repatriated to his parent state which is U.P. and is currently posted in Bareilly. She is requested to give the details of his present posting to the court reader today itself so that **electronic notice** can be issued to him for the next date of hearing. The Court has also been informed that IO has not been taking calls of the Ld. PP which is a serious issue. A copy of this order be sent to the SP/DCP under whom the IO is presently working so as to bring his non-cooperative attitude to official notice.

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It is made clear that on the next date of hearing which shall be a physical hearing, the accused persons shall not come to the court. They can move applications for exemption which is to be sent on the court e-mail. The Ld. Counsel representing the accused persons however, are at liberty to join the physical hearing on the next date. However, it is further made clear that on the next date of hearing, clarifications only from the investigating officer will be sought.

Put up on 22.9.2020, to be taken up through physical hearing. The IO is directed to come to Delhi atleast 3 days before the next date of hearing and keep himself isolated so as to avoid any possible exposure to COVID virus.

(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/01.09.2020